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SLP(Crl.)No. 2575 OF 2002

ITEM No.1A

Court No. 2

SECTION II
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CRL.A. No...../2002 @
Petition(s) for Special Leave to Appeal (Crl.) No. 2575/2002
(From the judgement and order dated 08/05/2002 in CRLWP 46/02
of The HIGH COURT OF DELHI AT N. DELHI)

RAJESH GULATI

Petitioner (s)

VERSUS

GOVT. OF N.C.T. OF DELHI & ANR.

Respondent (s)

(Heard by Hon'ble Ruma Pal and Pasayat, JJ.)

Date : 29/08/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.B. PATTANAIAK
HON'BLE MRS. JUSTICE RUMA PAL

For Petitioner (s)

Mr. Ranbir Singh Yadav,Adv.

For Respondent (s)

Mr. D.S. Mahra,Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J
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Hon'ble Mrs. Justice Ruma Pal pronounced the judgment
of the Court.

Leave granted.

The appeal is accordingly allowed and the decision of
the High Court is set aside. The impugned order of detention
is quashed and the appellant is directed to be released
forthwith in terms of judgment.

.SP1

(Y.P.Dhamija)
Court Master

(Suneet Bala Sharma)
Assistant Registrar

Non-reportable judgment is placed on the file.